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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan

Notification No. 62 (RE-2010)/2009-2014
New Delhi, 02 August 2011

Subject: Export of Cotton [ITC (HS) Code 5201 & 5203], amendment in nature of restriction

S.O. (E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 2.1 of the Foreign Trade Policy, 2009-14, the Central Government hereby amends the “Nature of Restriction” as appearing in para 2 of Notification No. 12(RE-2010)/2009-14 dated 16.12.2010, read with (i) Notification No. 32(RE-2010)/2009-14 dated 14.03.2011, (ii) Notification No. 57(RE-2010)/2009-14 dated 09.06.2011, and (iii) Notification No. 58(RE-2010)/2009-14 dated 01.07.2011, as under:

“Nature of Restriction”

“The contracts for export of cotton, during the Cotton Season 2010-11(up to 30.09.2011), shall have to be registered with the Directorate General of Foreign Trade prior to shipment. Customs would clear such cotton export consignments [ITC (HS) codes 5201 & 5203] only after verifying that the contracts have been so registered.”

2. The procedure for obtaining Registration Certificate (RC) for the purpose is being separately notified.

3. Effect of this Notification

The cap on export of cotton [ITC (HS) Code 5201 & 5203] has been removed. However, condition regarding registration of

contracts with DGFT would continue to apply. A new procedure of registration is being separately notified for export of Cotton [ITC (HS) Code 5201 & 5203]. In respect of cotton waste including yarn waste and garneted stock [ITC (HS) Code 5202] there is no change even in the procedure to obtain registration.

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